

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.1682
TO BE ANSWERED ON 27.07.2022**

CONSTITUENCY DEVELOPMENT UNDER MPLAD SCHEME

1682. SHRI HANUMAN BENIWAL:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government proposes to re-allocate the funds under MPLAD Scheme for the year 2020-2021 and 2021-22 that have been withheld/suspended due to COVID so that the developmental work be executed in the constituencies;**
- (b) if so, the time by which it is likely to be done and if not, the reasons therefor;**
- (c) whether the Government proposes to increase the funds under MPLAD Scheme so that proper developmental works in the parliamentary constituencies could be executed uniformly;**
- (d) if so, the time by which it is likely to be implemented and if not, the reasons therefor?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a) & (b): The MPLADS funds to the amount of Rs.6320 Crore [for the financial year 2020-21(full) and 2021-22(partial)] were placed at the disposal of the Ministry of Finance for managing adverse impacts of

Covid-19 on the society, and for stepping up capital outlay for the health infrastructure and for various social security measures for the poor and the needy.

(c) & (d): The Government has already restored the MPLADS with effect from 10.11.2021. New suggestions from stakeholders, including suggestions for revision of entitlement of funds under MPLAD Scheme, are received by the Government on a continuous basis, and they are examined by following due process. The timeline for implementation of such suggestions are subject to outcomes of inter-ministerial consultations and approval of competent authority.
